COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 259 OF 2016 AND APPEAL NO. 386 OF 2017 & IA NO. 1097 OF 2017

Dated: 13th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 259 OF 2016

In the matter of:

Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

APPEAL NO. 386 OF 2017 & IA NO. 1097 OF 2017

In the matter of:

Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Basava Prabhu S. Patil, Sr. Adv.

Mr. Shailesh Madiyal Mr. Sudhanshu Prakash Ms. Rachitha Hiremath

Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Anand K.Ganesan

Ms. Parichita Chowdhury Ms. Neha Garg for R-1

ORDER

IA No. 1097 of 2017

(Exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 1097 of 2017 is allowed as sufficient cause has been

made out. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

APPEAL NO. 259 OF 2016 AND APPEAL NO. 386 OF 2017

The learned counsel, Mr. Anand K. Ganesan appearing for the first Respondent prays for one week time to file his written submission in the matter. The learned counsel, Mr. Shailesh Madiyal, appearing for the Appellant also prays for one week time thereafter to file his reply to the written submissions to be filed by the learned counsel appearing for the first Respondent.

Submissions made by the learned counsel appearing for the first Respondent and the learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file his written submission by 20.07.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant may file reply to the written submission to be filed by the learned counsel appearing for the first Respondent by 27.07.2018, after duly serving copy on the other side..

List these matters for hearing on <u>31.07.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member